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CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

O.A. No.761/2005

Date of order : 5th December, 2005

C O R A M

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman

Shashi Bhushan Kumar Singh Applicant

Vrs.

Union of India & Ors. Respondents

Counsel for the applicant : Shri P.N.Singh

Counsel for the respondents : Shri G.K.Agarwal, ASC

ORDER (ORAL)

Justice P.K.Sinha, VC :-

The applicant has come to this Tribunal seeking direction to pay him the arrears of Hospital Care Allowance as sanctioned by the Govt. of India for the periods mentioned in para 1 of the application. In course of argument, it was submitted that some other similarly situated persons had come up to this Tribunal and orders were recorded in their favour.

2. Annexures-A/3 and A/5 are pointed out by which the concerned employee was informed that the matter of payment of patient care allowance

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had been referred to Ministry of Home through the Directorate of Central Reserve Police Force [in short C.R.P.F.] and the matter was pending for a decision and as soon as a decision was received that would be communicated. However, in Annexure-A/5 it has been specifically mentioned that the matter is pending before the Directorate of C.R.P.F., New Delhi and Home Ministry, Govt. of India as the matter was referred to them for decision in cases in which the aggrieved persons had not moved any Tribunal/Court. It, therefore, appears that the matter is pending and has not been rejected. However, it also appears that as back as on 15.6.2005, a representation for the same purpose, vice Annexure-A/4 was made but the same is still pending.

3. The ld. ASC Shri Agarwal submits that a decision in this regard would be expedited and communicated to the applicant as well as to other similarly situated employees. In that view of the matter, the Respondent No.2 and 4 are directed to take a decision in the matter within three months from the date of receipt of a copy of this order and if payment is ordered, the arrears will be paid within a month thereafter. If the prayer is rejected that should be rejected by speaking order. The applicant is directed to make available a copy of this order along with a copy of this application with annexures to the Respondent No.2 and 4 within a period of fifteen days of



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the receipt of a certified copy of the order.

4. With the aforesaid direction, this O.A. stands disposed of.



[Mantreshwar Jha]M[A]



[P.K. Sinha]JVC

mps.